

**BY FAX****C.S.S.V. DURGA PRASAD  
REGISTRAR (VIGILANCE)****HYDERABAD  
DT: 17.11.2017****R.O.C. NO. 996/WRC/2017**

To  
All The Unit Heads,  
Both the States of Telangana &  
Andhra Pradesh

Sir/Madam,

Sub : High Court of Judicature at Hyderabad – Letter received from the Secretary General, Supreme Court of India, New Delhi - Request to furnish the details of pendency, institutions and disposals in Units (Court wise) – Information called for – Reg.

Ref : Letter dated 10.11.2017 from the Secretary General, Supreme Court of India, New Delhi.

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While enclosing herewith a copy of letter referred to above along with proforma, forwarded by the Supreme Court of India, I am to request you to furnish the details of pendency, institutions and disposals in term of units (Court wise) in compliance with the directions of Hon'ble Supreme Court Judgment dated 02.01.2017 in Criminal Appeal No. 252-262 of 2012, as called for therein, **immediately** to the High Court on or before 21.11.2017 by return fax/mail, as the said information has to be submitted to the Secretary General, Supreme Court of India, New Delhi.

This may be treated as **MOST URGENT**.

Yours Sincerely,

**REGISTRAR (VIGILANCE)**

Name of the Districts	Number of cases pending as of 31/12/2015	Annual Filing in terms of number of cases in the calendar year 2016	Annual Filing in terms of units in the calendar year 2016	Total Backlog (Pendency of cases in units as on 31/12/2015)	Desired time period in which backlog units to be cleared (no. of years)	Units required to be disposed of each year to clear backlog (column 2/3)	Total units to be disposed of each year to achieve (i) "break even" of annual filings; and (ii) required annual disposal of backlog (col 1 + col 4)	Units required to be disposed by one Judge for "Very Good" grade in one year	Proposed Trigger for creation of a new court (1.5 times X disposal norm for "Very Good" grade in one year)	Units, if any, in excess of Trigger (col 5 - col 7)	Additional Number of Judges, if any, required to bring case load of court below trigger (col 8/col 7)
Court - A			1	2	3	4	5	6	7	8	9
Court - B					5						
Court - C					5						
and so on...					5						

(1)

**Ravindra Maithani**  
Secretary General  
Supreme Court of India



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File No. 37/NCMS/Unit Sys/I&S/SCI/2015  
Dated : 10<sup>th</sup> November, 2017

Dear Ch. Manavendranath Roy,

We have received your letter ROC No. 2568/SO/2017 dated 26/09/2017 forwarding therewith details of pendency, filing and disposals in Units as requested in my letter no. 37/NCMS/Unit-Sys/I&S/SCI/2015 dated 5/9/2017 pursuant to the directions of Hon'ble Supreme Court judgment dated 2.1.2017 in Criminal Appeal No. 254-262 of 2012 titled "Imtiyaz Ahmad Vs. State of U.P & Ors."

2. In order that this information be further analysed by NCMS Committee the following deviation from the requested format may urgently be corrected and revised tables may be sent to us at the earliest (bearing in mind that NCMS Committee has to complete its analysis by end of November 2017 in order to comply with the deadline as stipulated in the said judgment):-

- Wg. Manavendranath*
- A. The data has been provided district wise rather than Court-wise. We require the breakdown Court-wise for each district, as requested in the format sent in the communication dated 5/9/2017. The data we have received, calculates the additional judge strength using the "trigger" for a single court applied to the pendency in units for whole district, thus unintentionally inflating the calculation of required additional judge strength.
- B. The Court-wise data is essential because the new methodology as approved by the Hon'ble Supreme Court requires the calculation and allocation of additional judge strength Court-wise targeted and tailored to specific overloaded courts rather to district/state as a whole without targeted allocations.

*S.D.-1 to Manavendranath call to the Registrar 15/11*

We are attaching samples of data provided to us from one or two High Courts which are in the correct formats which may be of help in preparing the tables. In view of shortage of time soft copy may also be e-mailed to [info.stats@sci.nic.in](mailto:info.stats@sci.nic.in).

With warm regards,

Yours Sincerely,

*Ravindra Maithani*  
(Ravindra Maithani)

**Ch. Manavendranath Roy**  
Registrar General  
High Court of judicature at Hyderabad



9	Accl. District & Sessions Judge, Not Functional									1000	1500		
10	Civil Judge & Asstt. Sessions Judge, No.1	1383	591	2231	6257	5	1251.4	3482.4	1000	1500	1982.4	1.3216	
11	Civil Judge & Asstt. Sessions Judge, No.2	1248	755	2500	5574	5	1114.8	3614.8	1000	1500	2114.8	1.409866667	
12	Civil Judge & Asstt. Sessions Judge, No.3	1303	1820	6428	5553	5	1110.6	7538.6	1000	1500	6038.6	4.025733333	
13	Chief Judicial Magistrate	1691	5314	15303.2	4990.31	5	998.062	16301.282	1000	1500	14801.28	9.867521333	
14	Addl. Chief Judicial Magistrate	1119	900	3089	4097	5	819.4	3908.4	1000	1500	2408.4	1.6056	
15	Sub-Divisional Judicial Magistrate (SI) No.1	1037	104	352	3562	5	712.4	1064.4	1000	1500	-435.6	-0.2904	
16	Sub-Divisional Judicial Magistrate (SI) No.2	1768	1221	3869	5826	5	1165.2	5034.2	1000	1500	3534.2	2.356133333	
17	Munsiff No.1	1019	471	1818	4684	5	936.8	2754.8	1000	1500	1254.8	0.836533333	
18	Munsiff No.2	920	446	1684	4210	5	842	2526	1000	1500	1026	0.684	
20	Munsiff No.4	1263	256	857	3978.5	5	795.7	1652.7	1000	1500	152.7	0.1018	
21	Munsiff No.5 Vacant								1000	1500			
22	Special Judicial Magistrate, 1 <sup>st</sup> Class	1358	357	1206	4638.35	5	927.67	2133.67	1000	1500	633.67	0.422446667	
23	Judicial Magistrate, 1 <sup>st</sup> Class, A Kar	1885	1622	4309	5513.67	5	1102.734	5411.734	1000	1500	3911.734	2.607822667	

24	Judicial Magistrate, 1 <sup>st</sup> Class, M. Hazarika	1084	2154	6553.16	3665	5	733	7286.16	1000	1500	5786.16	3.85744
25	Railway Magistrate, 1 <sup>st</sup> Class	1304	3609	10827	3816.96	5	763.392	11590.392	1000	1500	10090.39	6.726928
26	Judicial Magistrate, 2 <sup>nd</sup> Class (now 1 <sup>st</sup> Class), S. Bhardwaj	1555	2463	8408	5437	5	1087.4	9495.4	1000	1500	7995.4	5.330266667
27	Judicial Magistrate, 2 <sup>nd</sup> Class (now 1 <sup>st</sup> Class), N.J. Choudry	1527	811	2495	4680.9	5	936.18	3431.18	1000	1500	1931.18	1.287453333
28	Judicial Magistrate, 1 <sup>st</sup> Class, M. Devi	1975	937	2995	6270	5	1254	4249	1000	1500	2749	1.832666667
29	Judicial Magistrate, 1 <sup>st</sup> Class, S. Nawaz	969	940	2898	3280	5	656	3554	1000	1500	2054	1.369333333
30	Judicial Magistrate, 1 <sup>st</sup> Class, S. Shrivani	2692	1663	5106	7872.25	5	1574.45	6680.45	1000	1500	5180.45	3.453633333
31	Munsiff Vacant								1000	1500		
32	Special Judge P.O., Industrial Tribunal,	68	9	72	544	5	108.8	180.8	1000	1500	-1319.2	-0.87946567
33	Principal Judge, Family Court, Karrnup, No.1	4	1	4	16	5	3.2	7.2	1000	1500	-1492.8	-0.9952
34		1865	1103	4340	6954	5	1390.8	5730.8	1000	1500	4230.8	2.820533333

35	Principal Judge, Family Court, Kamrup, No 2	1897	985	4102	6890	5	1378	5480	1000	1500	3980	2.653333333
36	Principal Judge, Family Court, Kamrup, No.3 Vacant								1000	1500		
37	P.O. Labour Court, Guwahati	66	44	176	264	5	52.8	228.8	1000	1500	-1271.2	-0.84746667
38	Special Judge, CBI & NIA Court	39	11	110	598	5	119.6	229.6	1000	1500	-1270.4	-0.84693333
39	Judge, Designated Court	37	11	66	222	5	44.4	110.4	1000	1500	-1389.6	-0.9264
40	Addl. Judge, Designated Court Vacant								1000	1500		
41	P.O. STAT & Member MACT No.1	2385	1822	5466	7155	5	1431	6897	1000	1500	5397	3.598
42	Member MACT, Kamrup, Guwahati No.2 Vacant								1000	1500		
43	Member MACT, Kamrup, Guwahati No.3	2588	654	1962	7704	5	1552.8	3514.8	1000	1500	2014.8	1.3432
44	Member MACT, Kamrup, Guwahati No.4 Vacant								1000	1500		
45	Special Judge, Addl. CBI Court, No.1	33	3	32	119	5	23.8	55.8	1000	1500	-1444.2	-0.9628
46	Special Judge, Addl. CBI Court, No.2	25	7	60	236	5	47.2	107.2	1000	1500	-1392.8	-0.92853333

47	Special Judge, Addl. CBI Court, No.3	33	5	60	404	5	80.8	140.8	1000	1500	-1359.2	-0.90613333
48	Principal Magistrate, JJB	72	93	558	432	5	86.4	644.4	1000	1500	-855.6	-0.5704
<b>Kannur Amigaon</b>												
49	District and Sessions Judge	869	1202	4041	3561	5	712.2	4753.2	1000	1500	3253.2	2.1688
50	Civil Judge & Asstt. Sessions Judge	786	419	1758	3643	5	728.6	2496.6	1000	1500	996.6	0.6644
51	Chief Judicial Magistrate	1330	521	1129.16	4349.84	5	869.968	1999.128	1000	1500	499.128	0.332752
52	Addl. Chief Judicial Magistrate	1033	1062	2936.15	3726.38	5	745.276	3681.426	1000	1500	2181.426	1.454284
53	Munsiff-cum-Judicial Magistrate, 1 <sup>st</sup> Class	1662	1057	2765.5	6124.89	5	1224.978	3990.478	1000	1500	2490.478	1.660318667
<b>Rangia (Kannur)</b>												
54	Addl. District and Sessions Judge, FTC	162	242	904	767	5	153.4	1057.4	1000	1500	-442.6	-0.29506667
55	S.D.J. (M/M)	1085	478	1434.51	3710	5	742	2176.51	1000	1500	676.51	0.451006667
56	Munsiff	561	710	2498	2072	5	414.4	2912.4	1000	1500	1412.4	0.9416
57	Judicial Magistrate, 1 <sup>st</sup> Class	915	618	1613.45	2835.1	5	567.02	2180.47	1000	1500	680.47	0.453646667
<b>Hajo(Kannur)</b>												
58	Judicial Magistrate, 1 <sup>st</sup> Class	833	560	2025	2884	5	576.8	2601.8	1000	1500	1101.8	0.734533333
<b>Nalbari</b>												
59	District & Sessions Judge	631	695	2401	2674	5	534.8	2935.8	1000	1500	1435.8	0.9572
60	Civil Judge & Asstt. Sessions Judge	195	194	937	945	5	189	1126	1000	1500	-374	-0.24933333



